CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No.1081/2001 MA No. 932/2001

New Delhi, this the 29th day of October, 2001

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE MR. S.A.T.RIZVI, MEMBER (A)

- Smt.U.Bhattacharya
   W/o Shri T.Bhattacharya
   R/o E-85, Sarojini Nagar
   New Delhi.
- 2. Smt.Prabha Saxena W/o Late Shri Vijay Kumar Saxena R/o 259, Sarojini Nagar New Delhi.
- Smt. Vijay Bala
   W/o Shri Ram Mohan
   R/o K.P.Pitampura
   New Delhi.

... Applicants

(By Advocate Shri K.L.Bhandula).

## VERSUS

- Union of India
   Through
   Secretary
   Ministry of Power, Shram Shakti Bhavan
   New Delhi-110001.
- The Chairman Central Electricity, R.K.Puram, New Delhi-110066. ... Respondents

(By Shri Rajinder Nischal, Advocate)

ORDER (ORAL)

Justice Ashok Agarwal:-

## MA No.932/2001

MA No.932/2001 for joining together in a single OA is granted.

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2. Applicants are similarly placed as the applicants in the case of Mrs. Hem Dube and others v. Union of India & anr., OA No.1239/1999 decided on

24.9.2000. Applicants in the aforesaid OA are working in the Central Electricity Authority, New Delhi. They junior to the applicants herein. By the aforesaid OA. they had claimed revised pay scale with effect from 1.1.1986 instead of 11.9.1989. Whereas they had paid revised pay scale with effect from 11.9.1989. they claimed the said pay scale with effect from 1.1.1986. Ву the aforesaid order passed by this Tribunal, aforesaid prayer was granted and directions were issued to the respondents therein to pay the applicants therein revised pay scale from 1.1.1986 instead of 11.9.1989. When applicants herein submitted a representation to the respondents for grant of similar relief in their favour also, by an order passed on 28.2.2001 at Annexure VI, they were informed that the relief directed by the Tribunal would inure in favour of the applicants in the said OA and not to others who had not approached Applicants, in the circumstances, have Tribunal. instituted the present OA claiming the very same relief, namely direction to the respondents to pay them the revised pay scale from 1.1.1986 instead of 11.9.1989. our view, aforesaid claim made by the applicants herein, is fully justified and deserves to be granted. Present OA is made absolute in terms of prayer clause 8(a) which is in the following terms:-

"to direct the Respondents to revise the pay scale of the applicants from 1.1.1986 instead of 11.9.89 with all consequential benefits of increments, allowances etc. and also arrears arising thereof."

Aforesaid direction be carried out within a period of

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two months from the date of service of a copy of this order.

3. Present OA is disposed of in the aforestated terms with no order as to costs.

(S.A.T.Rizvi)
Member (A)

/sns/

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(Ashok Agarwal)

Chairman